

[Shrimati Saroj Dubey]

[English]

would like to know whether the innocent and the sufferers are just to face the difficulties and when they are asking help from you and working towards you for assistance, is it proper on your part that you engage yourself in such a political game? Anybody is benefited by your 'Ekta Yatra' or not, but one thing is clear that the militants of Kashmir who were upto now divided have now united. Though the unity has been established among them but as a reaction to this *Ekta Yatra* the feeling of distrust has come to the minds of the minorities that anytime the communal frenzy can overcome them and they can impose communalism and anti-nation activities on the minorities and start torturing them by raising the slogan of Hinduism. The Kashmir problem is 44 years old now, which has not been solved upto yet.

MR. DEPUTY SPEAKER: Conclude within two minutes.

SHRIMATI SAROJ DUBEY: The Government should evolve such a policy that the feeling of faith may rise in the minds of the people of Kashmir and the killings of the innocents should be stopped.

Mr. Deputy Speaker, Sir, the Government is petting its own back by holding elections in Punjab. If at all any formality was to be completed then why the elections in Punjab were postponed last time. All the security forces and military forces were deployed in Punjab, the military was deployed but even then the 100 villages which went without poll shows that the atmosphere was not favourable for elections. Even after deploying military, nine percent votes were casted and that too in the urban areas only. After that the claim of protecting democratic system is baseless. It has been an army cantonment for eleven years. If the urban people of Punjab have cast their votes, then there is nothing to appreciate but the thing is that the feeling of trust, co-operation and goodwill should be created.

MR. DEPUTY SPEAKER: You can continue on Monday. You will get another five minutes.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

Fourth Report

SHRI P.P. KALIAPERUMAL
(Cuddalore): I beg to move:

"That this House do agree with the Fourth Report of the Committee on Private Members Bills and Resolutions presented to the House on the 4th March, 1992."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Fourth Report of the Committee on Private Members Bills and Resolutions presented to the House on the 4th March, 1992."

The Motion was adopted

15.32 hrs.

RESOLUTION RE: STEPS FOR ROOTING OUT CASTE STRUGGLE..(CONTD).

MR. DEPUTY SPEAKER: Before further discussion is resumed on the Resolution by Dr. K.V.R. Chowdary regarding steps for rooting out caste struggle, I would like to mention that 4 hours and 01 minute have already been taken on this resolution. Therefore, the time allotted for discussion on the Resolution is already exhausted. On the last occasion, the Hon'ble Minister of Welfare, Shri Sita Ram Kesri, intervened in the de-

bate on the resolution. The mover of the resolution, Dr. Chowdary will now reply to the debate. For this purpose we may extend the time for discussion say by another 30 minutes. I hope the House agrees.

SOME HON. MEMBERS: Yes.

MR. DEPUTY SPEAKER: The time is extended by 30 minutes. Dr. K.V.R. Chowdary may now continue.

DR. K.V.R. CHOWDARY (Rajahmundry): Mr. Deputy Speaker, Sir, I am very happy that several hon. Members have participated in the discussion. Several suggestions were given and the hon. Minister also considered in his speech some of our suggestions. I appreciate the suggestions given in this regard. I request the House that every effort should be made to root out this caste system. I request the House that after ten-fifteen years, there should not be any reservation on the caste basis. In the meantime, the suppressed and social and economic backward classes should be given the maximum support for another ten-fifteen years. There should not be any caste in our society.

I request the hon. House to enact a law to encourage intercaste marriages by giving some benefits to them. The enmity between castes should be completely put an end to. In some castes, if we call them with the name of their caste, they will prosecute us by falsely alleging that they have been abused because of their caste. In rural areas, several people are affected because of that. I request the hon. House that such cases should be investigated by officers of the rank of DSP or ASP to see whether there is a *prima facie* case or not. If *prima facie* there is a case, then it should be registered and the concerned persons be prosecuted.

Previously we were all united. There was no caste system. Castes were fixed on the basis of profession. Those who were doing the work of a goldsmith, they were called *Kamsalis*. Likewise, weavers were called *Chenetas*, blacksmiths were called *Kammalis*, and so on. But now the thing is

that some are called backwards and some are called forwards. Some facilities are being given to the downtrodden people. I suggest that for 10-15 years they should be given encouragement to be on par with the forward class people and after that this system should not be there.

Among the backward classes also, only some people are getting the advantage. Only those who are highly educated are getting the jobs at the cost of others belonging to their own caste. Among *Harjans* also, even after 45 years, we have seen that only 15 per cent of the people are educated. Children of only those people who are in high positions are getting benefited at the cost of other people belonging to their own caste. So, as far as possible, this should be avoided. Those who are gained by this provision, should be discouraged and should not be given any reservation for their own family.

So, I request the hon. Minister to do away with the caste system as far as possible.

I thank you very much for giving me this opportunity.

(Ends)

MR. DEPUTY SPEAKER: Dr. Chowdary, what is your suggestion to encourage the inter-caste marriage, what are the incentives to be given to the boy and the girl? If the girl were to marry the boy, should the girl go with the boy and should the boy be included in her caste? What are your suggestions?

DR. K.V.R. CHOWDARY: What I am suggesting is that the caste system should not be there after 10-15 years. By caste name there should not be any reservation after 10-15 years. I suggest that inter-caste marriages should be encouraged at every cost by giving some incentives to them. I also suggest that the benefits derived by one family should not be given to other members of the same family at the cost of their own caste people.

[Dr. K.V.R. Chowdary]

I request that the benefits we are giving to some on caste basis should be deleted from the Criminal Procedure Code.

SHRI YAIMA SINGH YUMNAM (Inner Manipur): Sir, I want to make a submission.

MR. DEPUTY SPEAKER: There is a standard procedure. The hon. Minister has replied. Since Dr. Chowdary is the mover of the Resolution he spoke now. We have to follow the procedure. There is no scope now to make suggestions. You had the opportunity when it was initiated. I do not know whether you have availed the opportunity at that time or not. You make your suggestion in private to Dr. Chowdary.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, in the light of the debate and the Minister's reply, I would - on behalf of the Government - request the hon. Member to withdraw the Resolution.

DR. K.V.R. CHOWDARY: I seek leave of the House to withdraw my Resolution.

MR. DEPUTY SPEAKER: Has the hon. Member leave of the House to withdraw his resolution.

SEVERAL HON. MEMBERS: Yes.

The Resolution was by leave withdrawn

15.41 hrs.

RESOLUTION RE: REJECTION OF
PROPOSALS PERTAINING TO
TRIPS, ETC.

SHRIBUPCHAND PAL (Hooghly): Sir,
I beg to move :

"This House calls upon the Government to categorically reject all proposals received by Government pertaining

to Trade-Related Intellectual Property Rights (TRIPS), Trade Related Investment Measures (TRIMS) and General Agreement on Trade in Services (GATS) which will infringe the Patent Laws and the economic sovereignty of our country".

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Mr. Deputy Speaker, Sir, if the hon. Members yields for a minute I want to make a submission. You will recall that last Friday, answering a question in Parliament - put by Shri Shahabuddin and another Member - I made a statement that Government has heard the views of all informed sections, all intellectuals, jurists, economists, political parties etc. and Government is now in the stage of finalising its responses, but before it finalises the responses, Government will initiate a full-scale debate in both Houses of Parliament and we will take into account every view expressed by hon. Members of Parliament. I also gave a commitment that we will not go back to Geneva to resume the Uruguay round of talks until we have had an opportunity to hear the views of all hon. Members of Parliament.

You will also recall that when several Members wanted to field supplementaries, hon. Speaker said - and most leaders of political parties agreed - that since I intend to circulate a note or make a statement on the basis of which we could have a full-scale debate, there is no need for further supplementaries. I have already written to the Speaker to move the Business Advisory Committee to fix a suitable date for the debate. I am told that a date is being fixed some time in the 3rd or 4th week of this month. By that time our note should be ready. We will circulate the note. We could have a full-scale debate. At this stage, even before the Government has prepared the note and even before the full-scale debate, I would humbly submit to the hon. Member that it may not be necessary - at this stage - to debate this Resolution which deals only three aspects of the Dunkel proposal - TRIPS,